## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.176 /(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.01.2018

NAME OF THE PARTIES:

Deepweld Agencies

V/s.

Vidhyavasini Steel Products Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

Huraj Shoh 5

Adr. for Personer 115 Low Chamber of

I am withdrawy the Pekhan

## T.C.P. No. 176/I&BC/NCLT/MB/MAH/2017

- The Learned Representative of the Petitioner is present. 1.
- Because of the reason that the debt amount is less than the prescribed limit of 2. the Insolvency Code, therefore, the Learned Representative of the Petitioner is seeking permission suo moto to withdraw the Petition. It is duly recorded in the Order Sheet. Granted.

The Petition is disposed of as Withdrawn. To be consigned to records. 3.

Sd/-

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 05.01.2018.

M.K. Shrawat Member (Judicial)

aah